GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 4820 TO BE ANSWERED ON 29.03.2023

ELECTRIFICATION WORKS IN RAILWAYS

†4820. SHRI OMPRAKASH BHUPALSINH *ALIAS* PAWAN RAJENIMBALKAR: SHRI VINAYAK RAUT:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the electrification work of Railways across the country including Maharashtra is going on and if so, the details thereof, district/State-wise;
- (b) whether railway routes have been electrified by acquiring the agricultural and vacant land of farmers at various places and if so, the details of such places particularly of Maharashtra;
- (c) whether the Government is aware that the land of several farmers has been used for electrification but they have not been compensated for their agricultural land;
- (d) if so, the reasons therefor and the time by which the compensation is likely to be provided to them along with the steps taken by the Government in this regard; and
- (e) the policy of the Government regarding the payment of compensation for land to these farmers?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 4820 BY SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR AND SHRI VINAYAK RAUT TO BE ANSWERED IN LOK SABHA ON 29.03.2023 REGARDING ELECTRIFICATION WORKS IN RAILWAYS

- (a) Yes, Sir. The Railway projects are sanctioned/executed Zonal Railway wise and not State/District wise. 179 Railway Electrification projects of 32,319 km length and costing approx. ₹ 46,993 crore were undertaken across the country including the state of Maharashtra, out of which 20,121 km length costing approx. ₹ 30,606 crore have been completed up to 31.03.2022.
- (b) to (e) Generally, Indian Railways does not acquire any land for Electrification projects. In case any small stretch of land is acquired at any place, compendium of such cases is not maintained by Railways. Further, land acquisition, if any, is done through concerned district authorities. The requisite compensation is paid by Railways as decided by the concerned District authorities.
